

- (b) (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1979-80.
- (ii) Annual Report of the Uttar Pradesh Agro Industrial Corporation Limited, Lucknow, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT-2870/86]
- (c) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1981-82.
- (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
[Placed in Library. See No. LT-2871/86]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, for the year 1984-85 along with Audited Accounts, under subsection (4) of section 14 and subsection (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Oilseeds and Vegetable Oils Development Board for the year 1984-85.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library. See No. LT-2872/86]

12.07 hrs.

PUBLIC ACCOUNTS COMMITTEE

Fifty Forty-ninth Report

[English]

SHRI E. AYYAPU REDDY (Kurnool) : I beg to present the Forty-ninth Report (Hindi and English versions) of the Public Accounts Committee on "Union Excise Duties—Irregular grant of exemption on production in small scale units for and on behalf of large scale units".

STATEMENT ON "ADMINISTERED PRICE POLICY"

[English]

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : Sir, The Hon'ble Members will recall that in my Budget speech I had promised that the Government would present a policy paper on administered prices in order to initiate an open debate on this important issue. I am glad to inform the House that a discussion paper on Administered Price Policy has now been prepared and is being circulated for discussion.
[Placed in Library. See No. LT-2873/86]
As the issues are complex and the paper is reasonably brief, I do not propose to take the time of the House by going over this issue at this time.

2. The Government hopes that the issues raised in this paper will be subjected to wide discussion and open debate not only in the House but also outside, by the Public and experts. The Government is convinced that a wider debate on this important issue will facilitate the achievement of our Plan objectives with reasonable stability in prices.

PROF. MADHU DANDAVATE (Rajapur) : The Minister himself has demanded discussion in this House. It must be permitted, Sir.

[Translation]

MR. SPEAKER : I do not disallow, I never disallow a discussion.

[English]

PROF. MADHU DANDAVATE : You are charitable, Sir. That is why we are approaching you through the Minister concerned.

12.10 hrs.

CONSTITUTION (FIFTY-THIRD AMENDMENT) BILL*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

S. BUTA SINGH : I introduce the Bill.

STATE OF MIZORAM BILL*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to move for leave to introduce a Bill to provide for the establishment of the State of Mizoram and for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of the State of Mizoram and for matters connected therewith."

The motion was adopted.

S. BUTA SINGH : I introduce ** the Bill.

PROF. MADHU DANDAVATE : With due protection to the Budhists.

MATTERS UNDER RULE 377

[English]

- (i) Need to provide an additional amount of rupees ten crores in the current budget for construction of Mathura-Alwar Broad-Gauge railway line

SHRI RAM SINGH YADAV (Alwar) : Under Rule 377, I am making a statement. Alwar is a growing industrial town of Rajasthan State. The Mathura-Alwar (119.75) B. G. railway line would accelerate the pace of industrial development of Alwar city and its adjoining areas. The latest estimated cost of construction of new railway line (B.G.) from Mathura to Alwar comes to rupees thirty four crore seventy four lakhs and ninety thousand only. According to Budget Estimates (Railway) 1986-87, the approximate expenditure upto the end of 1985-86 was estimated rupees two crores forty-eight lakhs and seventy-seven thousand only. Allocation for the project in the Budget estimates (Railways) 1986-87 are rupees one crore fifty lakhs only. This is a meagre amount for this project. The project is scheduled to be completed upto the end of Seventh Five Year Plan, but the present trend of allocation of funds causes apprehension in the minds of the elected representatives of the concerned areas that the construction work of Mathura-Alwar (119.75 Km.) B.G. railway line may not be completed within the stipulated period. Construction work of this railway line has started from Mathura end but it has to be started from Alwar end also. Land

* Published in Gazette of India Extraordinary Part II, Section 2, dated 4-8-1986.

**Introduced with the recommendation of the President.